

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:698

ANSWERED ON:27.02.2015

COMPLAINTS AGAINST DOCTORS

Kushwaha Shri Ram Kumar Sharma;Owaisi Shri Asaduddin

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Medical Council of India (MCI) has summoned more than 500 doctors on the complaint that they have been bribed by Indian pharmaceutical companies and if so, the details thereof;
- (b) whether these complaints were lodged in the year 2012 and if so, the reasons for such delayed action by the MCI;
- (c) the details of the States/UT-wise where from complaints were received against the doctors; and
- (d) the action taken/being taken by the Government against the doctors found guilty of receiving bribes for prescribing drugs of a particular company?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) to (d): Yes. The Medical Council of India (MCI) has informed that they are in receipt of an anonymous complaint, which had been referred by the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, New Delhi.

The complaint dated 03.09.2013 received in the Council office on 11.09.2013, is against several doctors for receiving cash payment, foreign trips, gifts, etc. from ERIS Life Sciences Pvt. Limited, Ahmedabad and the matter was placed before the Ethics Committee of the MCI. The Ethics Committee has heard the Director of ERIS Life Sciences Pvt. Ltd and many of the alleged doctors whose names were in the complaint. Based on the recommendations of the Ethics Committee, the Medical Council of India has referred the matter to respective State Medical Council's where these doctors are registered for further investigation.